

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.107
IB-709/ (ND)/2020

IN THE MATTER OF:

Shikha Garg Partner

....OPERATIONAL CREDITOR

Vs.

Micromax Infromatics Ltd

....CORPORATE DEBTOR

SECTION :

U/s. 9 IBC, 2016

Order delivered on 06.4.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : A.R. Mr. Ankur Rastogi, on behalf of OC

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. It is noted that the matter has been listed first time after the Lockdown.

Therefore, the Registry is directed to issue fresh notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to send private notice to the Corporate Debtor at the Registered office address by all modes and file the proof of service along with an affidavit on or before the next date of hearing.

List the matter on 6th May, 2021.

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit